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RATIFIED

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Minutes of M.No.32/10 held on 10.11.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 32/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 10.11.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 22.12.2009
	Decision : The representative of the M/o Steel present in the meeting stated that recommendation has been placed before Jt. Secretary (MOS) and the matter is awaiting approval. The Committee accordingly, decided to defer the case and to re-list it on 22.12.2009.			

2	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 22.12.2009
	Decision : The representative of the M/o Steel present in the meeting stated that recommendation has been placed before Jt. Secretary (MOS) and the matter is awaiting approval. The Committee accordingly, decided to defer the case and to re-list it on 22.12.2009.			

3	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 22.12.2009

Decision : The representative of the M/o Steel present in the meeting stated that recommendation has been placed before Jt. Secretary (MOS) and the matter is awaiting approval. The Committee accordingly, decided to defer the case and to re-list it on 22.12.2009.

4	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 24.12.2010
	Decision : The representative of MOS present in the meeting informed the Committee that their comments are under finalization. The Committee accordingly, decided to defer the case for a short period and to re-list it on 24.11.2009.			

5	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 05.01.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

6	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(09)/09-TSW(B) dated 09.11.2009 informing that firm has not given information for each of export product and weight of export product given in their letter is 2600 kg. while in the drawing weight is 4400 kg (2200+2200) and the firm has not replied to Sl.No. 4,5 & 11 of SDL and appendix 11A of application has not been given. The Committee decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

7	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/378 dated 05.10.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of 176.95 MT may be incorporated in the export product. 2. Quantity of raw material i.e. non alloy steel plate / balaster plate may be allowed as 122 MT with 5% wastage.			

	2. Quantity of raw-material i.e. non-alloy steel plate / bolster plate may be allowed as 125 MT with 5% wastage.
	3. Rest of the import items are components and they may be allowed as per GN-4 for the engineering products.
The Regional Authority may take necessary action accordingly.	

8	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish weight of components to be manufactured out of imported raw material at S.No.1 & 2 alongwith the drawing of the components with its dimension with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly..			

9	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

10	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/376 dated 05.10.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of 208.655 MT may be incorporated in the export product. 2. Quantity of raw material i.e. non-alloy steel plate / bolster plate may be allowed as 151.6 MT with 5% wastage. 3. Rest of the import items are components and they may be allowed as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

11	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 05.01.2010

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.

12	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

13	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	
	Decision : The firm vide their letter dated 24 th September, 2009 informed that the norms for the similar authorization No 0310445426 dt. 08.10.2007 has already been ratified by the NC in its meeting No.5/09 held on 29.04.2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310445426 dt. 08.10.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 24.11.2009.			

15	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

16	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting			

their comments with a request to send their representative in the meeting. The case may be re-listed on 05.01.2010.

17	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 24.11.2009.			

18

Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	
Decision : The MOS furnished written comments in this case vide their U.O. No. 2(11)/2008-TW Vol.I dated 28.10.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Export product:-			
Sl. No.	Item	Qty.	UOM
1.	Cold Rolled Galvanized Colour Coated Non Alloy Steel Sheets/Coils Thickness 0.65 mm (+/-0.02 mm) Galvanized steel content 1194 MT	1200	MT
2.	Cold Rolled Galvanized Colour Coated Non Alloy Steel Sheets/Coils Thickness 0.35 mm (+/-0.02 mm) Galvanized steel content 199 MT	200	MT
3.	Cold Rolled Galvanized Colour Coated Non Alloy Steel Sheets/Coils Thickness 0.47 mm (+/-0.02 mm) Galvanized steel content 99.50 MT	100	MT
4.	Cold Rolled Galvanized Colour Coated Non Alloy Steel Sheets/Coils Thickness 0.25 mm (+/-0.02 mm) Galvanized steel content 99.50 MT	100	MT
Importt product:-			
Sl. no	Item	Qty.	UOM
1.	Cold Rolled Galvanized Non Alloy Steel Coils –Thickness 0.63 mm (+/-0.02 mm) Having zinc coating of 110 to 129 grams per Sq. meter	1206.43	MT
2.	Cold Rolled Galvanized Non Alloy Steel Coils –Thickness 0.32 mm (+/-0.02 mm) Having zinc coating of 110 to 129 grams per Sq. meter	200.23	MT
3.	Cold Rolled Galvanized Non Alloy Steel Coils –Thickness 0.45 mm (+/-0.02 mm) Having zinc coating of 110 to 129 grams per Sq. meter	100.35	MT
4.	Cold Rolled Galvanized Non Alloy Steel Coils –Thickness 0.23 mm (+/-0.02 mm) Having zinc coating of 110 to 129 grams per Sq. meter	99.73	MT
5.	Paints-		
	(a) Primer	4827	Litre
	(b) Top Coat	11451	Litre
	(c) Back Coat	5129	Litre

The Regional Authority may take necessary action accordingly.

19	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

20	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 24.11.2009.			

21	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 05.01.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 24.11.2009.			

22	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from M/o. Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

23	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

	Case No.:1/38/80-ALC2/2008	Partv Name:ARMET ARMORED VEHICLES (INDIA)	Meet No/Date:32/80-ALC2/2009	Status:Case deferred
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24		LTD.	10.11.2009	
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from M/o. Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

25	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	
	Decision : The representative of the DHI present in the meeting informed the Committee that the firm vide their letter dated 9.11.09 requested to delete the import items at S.Nos.16 to 19. The Committee, after deliberating upon the case, decided to delete the import items at S.Nos. 16 to 19 from the subject license and ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

26	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 05.01.2010
	Decision : The Committee noted that the DL already issued in accordance with DHI letter and the firm has now furnished the required information. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply dated 1.10.09 to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

27	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm in its letter dated 5.11.09 did not make reference to this office letter dated 21.8.09 followed by reminder dated 15.10.09 calling for certain information and the reply does not contain requisite information , in the absence of requisite information , it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly..			

28	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly..			

The KLA may take necessary action accordingly.

29	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case Closed
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	
	Decision : The Committee noted that RA vide their letter No. 53/21/040/00007/AM09 dt. 15.09.2009 informed the subject advance authorization has been issued as per SION 63/67 and hence ratification is not necessary. The Committee, however, felt that RA may again check up the correct SION under which the product is covered and decided to close the case on the part of NC without any examination.			

30	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

31	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 05.01.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

32	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, requested DHI to expedite their comments and to relist the case on 24.11.2009.			

33	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917 02.02.2009	
	Decision : The O/o. Textile Commissioner furnished written comments in this case vide their U.O. No. 9(144)/2009/TXM/S/66,67 dated 24.07.2009 recommending norms as per GN-4 for the Engg. Product. Representative of DHI present in the meeting also concurred with the TC comments. The Committee, after deliberating upon the comments of the O/o. Textile Commissioner, decided to ratify the norms in respect of the subject advance authorization as per GN4 for the Engg. Product. The Regional Authority may take necessary action accordingly.			

34	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from O/o. Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

35	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

36	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 05.01.2010
	Decision : It has been noticed that firm's reply has been received today. Therefore, it has been decided to refer the copy of firm's reply to technical authority (i.e. DIPP) for examination and submission of comments. The case may be relisted on 05.01.2010.			

37	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

38	Case No.:29/1/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01852/AM09/	RLA File :31/21/040/00399/AM09/	Lic.No/Date:3110037568 03.03.2009	
	Decision : The Committee noted that firm vide their letter dated 29.9.09 sought time upto 15.10.09 for submission of required information. The Committee decided to reject the case on the ground that the firm has failed to furnish any reply upto the extended period i.e. 15.10.09, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

39	Case No.:4/1/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01827/AM09/	RLA File :04/24/040/00261/AM09/	Lic.No/Date:0410102815 09.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

40	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	
	Decision : The Committee noted that firm is seeking extension of time again and again. The Committee decided to reject the case on the ground that the firm did not furnish reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

41	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

42	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply from DGFT and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

43	Case No.:29/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM10/	RLA File :09/24/040/00455/AM09/	Lic.No/Date:0910037412 17.03.2009	Defer Date: 05.01.2010

Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.

44	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

45	Case No.:28/1/80-ALC2/2009	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01851/AM09/	RLA File :31/24/040/00329/AM09/	Lic.No/Date:3110037728 18.03.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

46	Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010. 1. Use of each item of import 2. Manufacturing activity involved 3. Placement of item of import in the export product. 4. Copy of export order			

	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee,			

47	therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010. 1. Import quantity not multiples of export quantity. 2. Sl no 2, & 8 of SDL. 3. Use of each item of import			
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48	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 05.01.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

49	Case No.:34/1/80-ALC2/2009	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/01857/AM09/	RLA File :34/24/040/00192/AM09/	Lic.No/Date:3410023781 20.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

50	Case No.:35/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/01858/AM09/	RLA File :34/24/040/00213/AM09/	Lic.No/Date:3410023782 20.03.2009	
	Decision :The Committee noted that Export Policy Cell has clarified vide their I.D.No.01/91/180/809/AM10/EC/3608 dated 7.10.09 that SCOMET LICENSE is not required in case of deemed export i.e. where the goods do not leave the territory of the country. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

51	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 05.01.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 05.01.2010.			

52	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 05.01.2010
Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.				

53	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 05.01.2010
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.				

54	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 05.01.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.				

55	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 05.01.2010
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.				

56	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				

The RLA may take necessary action accordingly.

57	Case No.:16/9/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00107/AM10/	RLA File :03/95/040/00040/AM10/	Lic.No/Date:0310517230 24.04.2009	
	Decision : The firm vide their letter dated 24th September, 2009 informed that the norms for the similar authorization No 0310445426 dt. 08.10.2007 has already been ratified by the NC in its meeting No.5/09 held on 29.04.2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310445426 dt. 08.10.2007. The Regional Authority may take necessary action accordingly.			

58	Case No.:4/17/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00227/AM10/	RLA File :03/94/040/00050/AM10/	Lic.No/Date:0310517619 28.04.2009	Defer Date: 05.01.2010
	Decision : The Committee decided to refer the copy of firm's reply to DC(MSME) for examination and submission of comments. The case may be relisted on 05.01.2010.			

59	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that case was under their study. The Committee requested DHI to expedite reply in the case and decided to defer the consideration and to relist the case on 05.01.2010.			

60	Case No.:5/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00228/AM10/	RLA File :03/95/040/00067/AM10/	Lic.No/Date:0310520406 19.05.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

61	Case No.:5/9/80-ALC2/2009	Party Name:KRONES INDIA PVT LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case rejected
	HQ File :01/80/050/00096/AM10/	RLA File :07/24/040/00034/AM10/	Lic.No/Date:0710064835 19.05.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder.			

	Decision : The Committee decided to reject the case on the ground that the firm did not submit any reply from reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The RLA may take necessary action accordingly.		

62	Case No.:6/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00097/AM10/	RLA File :03/95/040/00059/AM10/	Lic.No/Date:0310520322 19.05.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

63	Case No.:6/17/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00229/AM10/	RLA File :03/95/040/00085/AM10/	Lic.No/Date:0310520430 20.05.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. <u>The firm wanted more time for furnishing of information.</u> The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 24.12.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

64	Case No.:9/9/80-ALC2/2009	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00100/AM10/	RLA File :03/94/040/00047/AM10/	Lic.No/Date:0310520470 20.05.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that firm's application was wrongly forwarded to DIPP instead of DHI for examination. The Committee, therefore, requested DIPP to transfer the firm's application to DHI for examination and submission of comments. The case may be relisted on 05.01.2010.'			

65	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.			

66	Case No.:19/9/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case closed
	HQ File :01/80/050/00110/AM10/	RLA File :07/24/040/00063/AM10/	Lic.No/Date:0710064913 21.05.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to			

RA so that the case may be closed on the part of NC.

The Regional Authority may take note of the NC decision for information.

67	Case No.:22/9/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00113/AM10/	RLA File :31/24/040/00023/AM10/	Lic.No/Date:3110038528 25.05.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of Sl.No 3,4,5 & 11 of the Standard Deficiency Format. 2. Manufacturing process involved in the manufacture of export product.			

68	Case No.:26/9/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case closed
	HQ File :01/80/050/00117/AM10/	RLA File :53/24/040/00002/AM10/	Lic.No/Date:5310008371 27.05.2009	
	Decision : The Committee noted that RA already reported that subject advance authorization has been cancelled due to technical reason and data of new authorization if issued has not been sent to NC . The Committee, therefore, decided to close this case and place the new authorization issued in place of subject authorization before the NC when RA transmits the data of the new authorization. The Committee noted that data of the new advance authorization No.			

69	Case No.:8/17/80-ALC2/2009	Party Name:TRF LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00231/AM10/	RLA File :02/24/040/00039/AM10/	Lic.No/Date:0210127502 10.06.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that firm has desired to consider revised quantities of some products under the subject authorization. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for sending revised list of imports and exports and expediting the said information w.r.t. the revised quantities of products desired by them otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

	Case No.:22/17/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00245/AM10/	RLA File :03/94/040/00253/AM10/	Lic.No/Date:0310525579 24.06.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

70	1. Following may be suffixed with the description of export : “containing SS316 Heat Transfer Plates, Model VT 130T – 0.6 MM- Qty. 723 Nos.-Net Weight 3507 Kgs. Model VT 130T - 0.7 MM-Qty. 723 Nos-Net Weight 4092 Kgs. Model VT 130S - 0.6 MM- Qty. 4950 Nos.- Net Weight 31234 Kgs. Model VT 130S – 0.7 MM- Qty. 4068 Nos- Net Weight 29988 Kgs.” 2. Quantity of import item may be allowed as under: Cold Rolled Stainless Steel Coil Type SS316, 0.6 MM thick – 40681 Kgs. Cold Rolled Stainless Steel Coil Type SS316, 0.7 MM thick – 39915 Kgs. 2. Total quantity of import item may be allowed as 80596 Kgs. inclusive of 17.1% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.
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71	Case No.:7/17/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00230/AM10/	RLA File :32/24/040/00013/AM10/	Lic.No/Date:3210040747 03.07.2009	Defer Date: 05.01.2010
	Decision : It has been noticed that firm's reply has been received today. Therefore, it has been decided to refer the copy of firm's reply to technical authority (i.e. DIPP) for examination and submission of comments. The case may be relisted on 05.01.2010.			

72	Case No.:1/16/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00212/AM10/	RLA File :05/24/040/00205/AM10/	Lic.No/Date:0510245460 09.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product at S.No.1 may be modified as 24.34 MT containing 23.39 MT of imported inputs. 2. Net weight of export product at S.No.2 may be modified as 28.122 MT containing 27.12 MT of imported inputs. 3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 7 & 9. 4. Quantities of import items at S.Nos.1, 3, 7 & 9 may be allowed as 9.448 MT, 4.196 MT, 11.628 MT & 4.845 MT respectively inclusive of 2% wastage. 5. Quantities of import items at S.Nos.2, 4, 8 & 10 may be allowed as 4.674 MT, 3.439 MT, 5.539 MT & 3.524 MT respectively on net to net basis. 6. Quantity of import item at S.No.5 may be allowed as 0.218 MT. 7. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item. 8. Quantity of import item at S.No.11 may be allowed as 0.256 MT. 9. Quantity of import item at S.No.12 may be allowed equal to quantity of Welding Wire at S.No. 11 of import item. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

73	Case No.:13/17/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00236/AM10/	RLA File :08/24/040/00086/AM10/	Lic.No/Date:0810081362 09.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be modified as “Welded Titanium Tubes, Spec: SB338 Grade – 2, Size: OD 25.40 MM x 0.71 MM thk (63804.72 meters)”. 2. Word “relevant” may be prefixed and words “SB-338” may be suffixed with the description of import item and its quantity may be allowed as 16681 Kgs. inclusive of 5% wastage after taking clue from SION C - 593. The Regional Authority may take necessary action accordingly.			

74	Case No.:3/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00214/AM10/	RLA File :05/24/040/00220/AM10/	Lic.No/Date:0510245518 10.07.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that firm’s reply has been received. The Committee, therefore, decided to forward the copy of reply the DC(MSME), if they have not received the same for consideration and to relist the case on 05.01.2010.			

75	Case No.:4/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00215/AM10/	RLA File :05/24/040/00221/AM10/	Lic.No/Date:0510245519 10.07.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that the comments called for from DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

76	Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that firm has furnished the required information to C&PC with copy to DGFT. However, the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00218/AM10/	RLA File :03/24/040/00262/AM10/	Lic.No/Date:0310528364	Defer Date: 05.01.2010

77	HQ File :01/80/050/00218/AM10/	RLA File :05/24/040/00202/AM10/	Lic.No/Date:0510528507 10.07.2009	Defer Date: 05.01.2010
Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.				

78	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	Defer Date: 05.01.2010
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.				

79	Case No.:11/16/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00222/AM10/	RLA File :03/95/040/00200/AM10/	Lic.No/Date:0310528720 14.07.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Net empty export weight of 470 MT may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 400091 Kgs. inclusive of 6.5% wastage after 1/3rd recovery. 3. Weights of 72.216 MT, 0.5 MT, 0.2 MT, 2 MT & 0.2 MT may be specified with the quantities of import items at S.No.2, 4, 5, 6 & 7 respectively and their quantities may be allowed on net to net basis. 4. Word "relevant" may be prefixed with the description of import item at S.No. 3 and its quantity may be allowed as 24000 mtrs. (26MT) inclusive of 2% wastage. 5. Quantities of import items at S.Nos. 8, 9 & 11 may be allowed as 2934 Kgs, 4357 Kgs. & 19564 Kgs. respectively. 6. Quantity of import item at S.No. 10 may be allowed as applied for i.e. 16630 Kgs. 7. Import of components may be allowed with accountability clause.				
The Regional Authority may take necessary action accordingly.				

80	Case No.:2/17/80-ALC2/2009	Party Name:ULTRAMATIX COMPUTER SUPPORT SYSTEMS PVT.LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00225/AM10/	RLA File :31/21/040/00107/AM10/	Lic.No/Date:3110039239 14.07.2009	Defer Date: 05.01.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:-				
1. Information in respect of Sl.No.3,6 & 9 of the Standard Deficiency Format.				

81	Case No.:23/17/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00250/AM10/	RLA File :53/24/040/00004/AM10/	Lic.No/Date:5310008755 14.07.2009	
	Decision : The Committee noted that the C&PC vide their O.M. No. 46011/21/2009-PC.II dated 25.9.09 informed in other similar case of the firm (Advance Authorization NO.5310009123 dt.14.09.09) that norms for the authorization can be decided based on their earlier recommendation dated 12.05.2009 for the same product. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization also in accordance with their written comments with minor modification as under:- 1. Quantity of import item Nos.1,3,4, 9& 10 may be allowed on net-to-net basis. 2. Quantity of rest of the import items may be allowed as per written comments of C&PC as under:- (i) Quantity of import item no. 2 i.e. “relevant evident paper” may be allowed with 5% wastage. (ii) Quantity of Luer Adaptor (item No.5), Oxygen Absorber (item No.6), Stamping Foil Tape (27mm width) (item No.7), Thermal Transfer Ribbon (110 mm width) (item No.8) may be allowed with 1% wastage. The Regional Authority may take necessary action accordingly.			

82	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that RA vide their letter No. 03/94/040/00300/AM10 dt. 16.07.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm’s application not forwarded to NC. The Committee <u>however noted that this is not a case of GN-4 as all import items are raw material. Thus RA may be requested to forward four sets of applications. On receipt of application, a copy is to be forwarded to TA i.e. DHI for examination. A copy of letter written to RA to be forwarded to the firm also. Case to be relisted on 05.01.2010.</u>			

83	Case No.:20/17/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00243/AM10/	RLA File :31/21/040/00095/AM10/	Lic.No/Date:3110039293 17.07.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 24.12.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 05.01.2010.			

	Case No.:24/17/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00251/AM10/	RLA File :02/24/040/00063/AM10/	Lic.No/Date:0210129313 21.07.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

84	in respect of the subject advance authorization with following modifications:-		
	1. Import items from S.Nos. 1 to 8, 17 to 31, 33 & 34 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 16 & 36 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 32 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Quantity of import item at S.No.35 may be allowed as 1.02 mtrs/mtr. content in the export product after taking clue from SION C-1708.		
	The Regional Authority may take necessary action accordingly.		

85	Case No.:26/17/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 24.12.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 05.01.2010.			

86	Case No.:1/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00359/AM10/	RLA File :06/24/040/00015/AM10/	Lic.No/Date:0610015979 28.07.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

87	Case No.:2/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00360/AM10/	RLA File :06/24/040/00017/AM10/	Lic.No/Date:0610016067 13.08.2009	Defer Date: 05.01.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

88	Case No.:3/25/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00361/AM10/	RLA File :06/24/040/00018/AM10/	Lic.No/Date:0610016068 13.08.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

	Case No.:28/25/80-ALC2/2009	Party Name:TECHNOMECH ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
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89	HQ File :01/80/050/00386/AM10/	RLA File :08/24/040/00092/AM10/	Lic.No/Date:0810082373 19.08.2009	Defer Date: 05.01.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.				

90	Case No.:30/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00388/AM10/	RLA File :09/24/040/00151/AM10/	Lic.No/Date:0910039051 20.08.2009	Defer Date: 05.01.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.				

91	Case No.:31/25/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00389/AM10/	RLA File :03/95/040/00335/AM10/	Lic.No/Date:0310536224 03.09.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 88.5 MT, 235 MT, 19.2 MT, 68 MT & 27.6 MT may be specified with the quantities of export products from S.Nos. 1 to 5 respectively (total net empty export weight: 438.3 MT). 2. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 312000 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No. 2 may be allowed as under on net to net basis: Hemispherical Heads, Spec – SA 533M – 4 Nos. (10400 Kgs.) Test Coupons, Spec - SA 533 M – 8 Nos. (400 Kgs.) 4. Weights of 54.85 MT, 0.2 MT, 2.097 MT & 1.25 MT may be specified with the quantities of import items at S.Nos. 3, 5, 6 & 7 respectively and their quantities may be allowed on net to net basis. 5. Word “relevant” may be prefixed with the description of import item at S.No. 4 and its quantity may be allowed as 64314 mtrs. (69.25 MT) inclusive of 2% wastage. 6. Quantity of import item at S.No. 8 may be allowed as 1 set (1 MT) and to be supplied alongwith export product. 7. Quantity of import item at S.No. 9 may be allowed as 500 Nos. (250 kgs.) on net to net basis. 8. Quantities of import items at S.Nos. 10 & 13 may be allowed as 1976 Kgs. & 11976 Kgs. respectively. 9. Quantities of import item at S.No. 11 & 12 may be allowed as applied for i.e. 1860 Kgs. & 10000 Kgs. respectively. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.				

92	Case No.:4/25/80-ALC2/2009	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00362/AM10/	RLA File :31/21/040/00142/AM10/	Lic.No/Date:3110039832 04.09.2009	Defer Date: 05.01.2010

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 05.01.2010.

93	Case No.:21/25/80-ALC2/2009	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00379/AM10/	RLA File :04/24/040/00129/AM10/	Lic.No/Date:0410107591 07.09.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

94	Case No.:7/25/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00365/AM10/	RLA File :04/24/040/00138/AM10/	Lic.No/Date:0410107592 07.09.2009	Defer Date: 05.01.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.			

95	Case No.:9/25/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00367/AM10/	RLA File :04/24/040/00250/AM09/	Lic.No/Date:0410107602 08.09.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 05.01.2010.			

96	Case No.:11/25/80-ALC2/2009	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00369/AM10/	RLA File :05/24/040/00148/AM10/	Lic.No/Date:0510248965 09.09.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

	Case No.:12/25/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00370/AM10/	RLA File :02/24/040/00113/AM10/	Lic.No/Date:0210131348 10.09.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms.			

97	in respect of the subject advance authorization with following modifications:-		
	1. Import items from S.Nos. 1 to 8, 14 to 16, 18 & 19 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 13 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 17 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Quantity of import item at S.No.20 may be allowed as 1.02 mtrs/mtr. content in the export product after taking clue from SION C-1708.		
	The Regional Authority may take necessary action accordingly.		

98	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that firm's application has been forwarded to DIT for examination and comments. However, comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.			

99	Case No.:14/25/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00372/AM10/	RLA File :05/23/040/00029/AM10/	Lic.No/Date:0510249119 11.09.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:-			
	1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter, export product-wise. 2. Length of Pipes/Tubes at import item S.Nos. 1, 3 & 5. 3. Quantity of pipe fittings at import item at S.No. 2 & 4 in Nos. 4. Total piping lengths of the export products at S.Nos. 1 & 2 supported by P&I diagram of the system			

100	Case No.:15/25/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00373/AM10/	RLA File :02/24/040/00119/AM10/	Lic.No/Date:0210131413 11.09.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Import items from S.Nos. 1 to 8, 13 to 16, 18 & 19 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 9 to 12 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 17 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708. 4. Quantity of import item at S.No.20 may be allowed as 1.02 mtrs/mtr. content in the export product after taking clue from SION C-1708.			
	The Regional Authority may take necessary action accordingly.			

101	Case No.:27/25/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case approved
	HQ File :01/80/050/00385/AM10/	RLA File :53/24/040/00007/AM10/	Lic.No/Date:5310009123 14.09.2009	
	Decision : The C&PC vide their O.M. No. 46011/21/2009-PC.II dated 25.9.09 informed that norms for the subject authorization can be decided based on their earlier recommendation dated 12.05.2009 for the same product. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with minor modification as under:- 1. Quantity of import item Nos.2, 4, 5 & 10 may be allowed on net-to-net basis. 2. Quantity of rest of the import items may be allowed as per written comments of C&PC as under:- a. Quantity of import item no. 1 i.e. PVC compound (Medical Grade) and import item no. 3 i.e. “relevant evident paper” may be allowed with 5% wastage. b. Quantity of Leur Adaptor (item No.6), Oxygen Absorber (item No.7), Stamping Foil Tape (27mm width) (item No.8), Thermal Transfer Ribbon (110 mm width) (item No.9) may be allowed with 1% wastage. The Regional Authority may take necessary action accordingly.			

102	Case No.:24/25/80-ALC2/2009	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00382/AM10/	RLA File :07/24/040/00208/AM10/	Lic.No/Date:0710066971 15.09.2009	Defer Date: 05.01.2010
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 05.01.2010.			

103	Case No.:25/25/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
	HQ File :01/80/050/00383/AM10/	RLA File :04/24/040/00053/AM10/	Lic.No/Date:0410107816 15.09.2009	Defer Date: 05.01.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:- 1. Serial no 5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

	Case No.:26/25/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:32/80-ALC2/2009 10.11.2009	Status:Case deferred
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104	HQ File :01/80/050/00384/AM10/	RLA File :05/23/040/00043/AM10/	Lic.No/Date:0510249380 15.09.2009	Defer Date: 05.01.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 05.01.2010.			

Sl.No.17

Case No. A- 05	M/s.Thermal	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 32/10	Systems Hyderabad	RLA F.No.09/24/40/288/AM08	0910031764
Date: 10.11.2009	Pvt. Ltd., Hyderabad	Ratification of norms	dt.12.10.2007

The Committee noted that the firm's representatives appeared for personal hearing before the NC in its meeting held on 03.11.2009 and given assurance to submit the required information within short time. The Committee accordingly decided to await the firm's reply. If, firm's reply not received up to 24.12.2009 the case will be rejected or decided based on the available information and no further representation will be entertained. The case may be re-listed on 05.01.2010.

Sl.No.151

Case No. A/R-81-A	M/s.Unique Punch	HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No. 32/10	Systems P.	RA F.No.7/24/040/00863/AM07	0710050842
Date: 10.11.2009	Ltd.,Banglore	Amendment in norms	26.3.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products from S.Nos. 1 to 16 may be specified as 18180 Kgs., 2400 Kgs., 132 Kgs., 600 Kgs., 30654 Kgs., 5200 Kgs., 286 Kgs., 2184 Kgs., 182 Kgs., 30654 Kgs., 5200 Kgs., 286 Kgs., 2184 Kgs., 182 Kgs., 260 Kgs. & 795 Kgs. respectively.
2. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as 97.706 MT, 19.771 MT & 5.034 MT respectively after taking 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

Sl.No.152

Case No. A/R-83	M/s. Blue Star Ltd;	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
Meeting No. 32/10	Mumbai	RA F.No.03/94/391/AM06	0310342378
Date: 10.11.2009		Amendment in norms	Dt. 10.8.2005

Chairman NC advised the member secretary to bring out the factual position on file before placing the case before NC

S.No. 153

Case No. A/R-2	M/s. Alstom Power	F.No. 01/80/50/01123/AM07/DES.I	Lic.No. & Date
Meeting No. 32/10	System Hydro India,	RA F.No.03/94/040/1082/AM07	03104013870
Date: 10.11.2009	Mumbai	Amendment in norms	Dt. 28.12.2006

The DHI furnished written comments in this case vide their U.O. No. 3/79/09/TSW/B/430 dated 11.11.2009 recommending the revised norms based on the firm's reply dt. 08.09.2009. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Total **export** weight of 487.54 MT containing 443.9 MT of imported plates may be incorporated in the export item No.1 i. e. draft tube 7 & 8.
2. Import of plates may be allowed as 555 MT with 25% net wastage after 1/3rd recovery from scrap.
3. Total **export** weight of 628.5 MT containing 627.5 MT of imported plates may be incorporated in the export item No.2 i. e. Spiral case 6 to 8.
4. Import of plates may be allowed as **740** MT with 18% net wastage after 1/3rd recovery from scrap.
5. **Total quantity of import is 1295 MT of plates.**

The Regional Authority may take necessary action accordingly.

S.No. 154

Case No. A/R-3	M/s. Alstom Power	F.No. 01/80/50/843/AM07/DES-I	Lic.No. & Date
Meeting No. 32/10	System Hydro India,	RA F.No.03/94/040/834/AM07	0310406393
Date: 10.11.2009	Mumbai	Amendment in norms	Dt. 02.11.2006

The DHI furnished written comments in this case vide their U.O. No. 3/79/09/TSW/B/429 dated 11.11.2009 recommending the revised norms based on the firm's reply dt. 08.09.2009. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Total weight of 487.54 MT containing 443.9 MT of imported plates may be incorporated in the export item No.1 i. e. draft tube 5 & 6.
2. Import of plates may be allowed as 555 MT with 25% net wastage after 1/3rd recovery from scrap.
3. Total weight of 628.5 MT (**spiral case 3 to 5**) containing 627.5 MT of imported plates may be incorporated in the export item No.2.
4. Import of plates may be allowed as 740 MT with 18% net wastage after 1/3rd recovery from scrap.

The Regional Authority may take necessary action accordingly.

S.No. 155

Case No. A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No. 32/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 10.11.2009		Consideration of combined norms	Both dt. 02.03.2007

The representative of DHI, present in the meeting, informed the Committee that they have not received the firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be relisted on 05.01.2010.

S.No.156

Case No. A/R-31	M/s. Jord Engineers	HQ F.No.01/80/50/01132/AM03/DES-I	Lic. No. & Date
Meeting No. 32/10	(I) Ltd.,	RLA No.34/80/040/00336/AM03	3410005671
Date: 10.11.2009		Ratification of norms	dt.25.10.2002

The Committee reviewed the case and observed that the firm has furnished incomplete reply w.r.t. this office letter calling for certain information. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010: -

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.

S.No.157

Case No.A/R-68	M/s. Avlight	HQ F.No.01/80/050/00957/Am08/DES-I	Lic. No. & Date
Meeting No. 32/10	Automotives Ltd.,	RLA No.05/24/040/00522/Am08	0510210471
Date: 10.11.2009	New Delhi	Ratification of norms	dt.12.10.2007

The case was reviewed based on the reply received from the firm. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.

1. The firm has given brand name of import item. Chemical Name with its chemical composition may be given.
2. If item of import is synthetic rubber material, specific name of synthetic rubber may be given.
3. Name and quantity of indigenous input, if any may also be given.

S.No.158

Case No.A/R-69	M/s. Flovel Valves	HQ F.No.01/80/162/00758/AM08/DES-I	Lic. No. & Date
Meeting No. 32/10	Pvt. LTd.,	RLA No.34/24/040/00075/AM08	3410019148
Date: 10.11.2009		Ratification of norms	dt.09.07.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.01.2010:-

1. According to firm, value of imported item namely, Wire Alloy X-750 is only 0.8% of fob value of exports, but as per advance authorization, CIF value of the item is 67% of fob value of exports.
2. Quantity of export product at S.No. 1 i.e. Industrial Valve has been indicated as 63.8 Nos. which needs clarifications.
3. Indicate weight of spring to be manufactured out of imported wire and to clarify as to whether weight of spring is same in all the sizes of industrial valves as they have indicated consumption of 0.5 Kgs. of Wire Alloy in each valve.

S.No.159

Case No.A/R-71	M/s. Web India Pvt.	HQ F.No.01/80/050/00441/AM08/DES-I	Lic. No. & Date
Meeting No. 32/10	Ltd.,	RLA No.07/24/040/00579/AM08	0710054541
Date: 10.11.2009		Ratification of norms	dt.16.11.2007

The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.

S.No.160

Case No.A/R-72	M/s. Rochem	HQ F.No.01/81/050/00037/AM08/DES-I	Lic. No. & Date
	Separation System		
Meeting No. 32/10	Pvt. LTd.,	RLA No.03/95/040/00038/AM08	0310426810
Date: 10.11.2009		Ratification of norms	dt.06.04.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 05.01.2010.

S.No.161

Case No.A/R-73	M/s. Parker Hannifin	HQ F.No.01/80/050/00644/AM09/DES-I	Lic. No. & Date
Meeting No. 32/10	India Pvt. Ltd.,	RLA No.03/95/040/00046/AM09	0310468033
Date: 10.11.2009		Ratification of norms	dt.10.04.2008

The DHI furnished written comments in this case vide their U.O. No. 3(146)/09-TSW(B)/400 dated 22.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Import item no. 4 (Hydraulic Motor) is also allowed to import. However the description of the export item no. 2 may be modified to “Hydraulic Motor as per drawing 13205 797 1000”

The Regional Authority may take necessary action accordingly.

S.No.162

Case No.A/R-46	M/s. Bharat Heavy	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 32/10	Electricals Ltd.,	RLA No.09/24/040/00556/AM07	0910030003
Date: 10.11.2009	Hyderabad	Ratification of norms	dt.16.04.2007

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 05.01.2010.

Sl.No.46

Case No. C-32	M/s. Cooper Foundry Pvt.	HQ F.No.01/80/162/1523/AM08/DES-I
Meeting No. 32/10	Ltd., Satara.	Fixation of SION Ref. From SEEPZ, Mumbai.
Date: 10.11.2009		

The DHI furnished written comments in this case vide their U.O. No. 1(4)/2008/TSW(B) dated 09.11.2009 recommending the wastage norms. The Committee, after deliberating upon the case, decided to ratify the wastage norms in respect of the following products only for the applicant firm being 100% EOU in accordance with DHI comments as under:-

Sl No	Part no. of liner	Weight of finished product in kgs.	Quantity of finished product nos.	Weight of input in kgs Rough casting (relevant)	Quantity of input in nos.	Wastage in % with respect to weight of export product
1.	205130N	34.1	1	72	1	111
2.	205130P	33.75	1	70	1	107
3.	204230K	39.95	1	70	1	75
4.	0010FO19600	24	4	48	1	100

The Development Commissioner, SEEPZ may take necessary action accordingly.

S.No.47

Case No.C-28	M/s.Bearing Manufacturing	HQ F.No.01/80/162/869/AM09/DES.I
Meeting No. 32/10	Co. Ltd.	RA F.No.
Date: 10.11.2009		Increase in value cap-DEPB.

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the matter.

The RLA may take necessary action accordingly.

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S.No.48

Case No.C-31	M/s.Rajkot Engg. Association,	HQ F.No.01/80/162/1245/AM09/DES.I
Meeting No. 32/10	Rajkot.	RA F.No.
Date: 10.11.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the matter.

The RLA may take necessary action accordingly.

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S.No.49

Case No.C-35	M/s. Panch Ratna Fastners (P).	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No. 32/10	Ltd;	
Date: 10.11.2009		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee observed that the EEPC vide their letter dt. 04.11.2009 informed that some of their panel members have stated that their product [do not get](#) covered under the DEPB Sl.Nos. 581, 582 & 70A. However, they are again taking up the matter with some exporters to collect the representative data of the product. The Committee, therefore decided to remind the EEPC to provide the representative data within one months time. The Committee also decided to report the position to the DEPB Committee also for their information. The case may be re-listed on 05.01.2010.

S.No.50

Case No. C-10	M/s. Hindalco Industries Ltd.,	HQ F.No.01/80/162/00385/AM10/DES-I
Meeting No. 32/10	Gujarat	Clarification of the norms
Date: 10.11.2009		

The Committee observed that the comments called for from M/o Mines are yet to be received. The member Secretary informed the Committee, that concerned officer in M/o Mines informed that they will send their comments within a weeks time. The Committee accordingly decided to defer the case for a short period and to re-list on 17.11.2009.

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S.No.51

Case No. C-18	M/s. Asia Motor Works LTD.,	HQ F.No.01/80/162/00566/AM10/DES-I
Meeting No. 32/10	Mumbai	Clarification on “Steel Wheel”
Date: 10.11.2009		

The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 05.01.2010.

S.No.52

Case No. C-19	M/s. Technova Imaging Systems (P) LTd.,	HQ F.No.01/80/162/00311/AM10/DES-I
Meeting No. 32/10		Fixation of SION
Date: 10.11.2009		

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case 24.11.2009.

S.No.53

Case No. C-20	M/s. BOSCH Limited, Bangalore	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 32/10		Fixation of SION
Date: 10.11.2009		

The Committee observed that the representative data of the product called for from EEPC are yet to be received. The Committee, therefore, decided to remind them to provide the representative data immediately. The case may be re-listed on 05.01.2010.

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(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman